

[Kumari Mamata Banerjee]

Pandit Nehru, Shrimati Indira Gandhi had taken active interest in this regard. Our present national leaders are also taking active interest in the development of the tribals. It is also a fact that different kinds of Plans were formulated in our country for their uplift, but as has been told by Shri K. P. Singh Deo, our achievement either in practice or in theory has not been as per our expectation.

There is no doubt that our Government is allocating huge sums of money for the development of the tribals. A 20 point programme has been chalked out for their development. A number of other schemes like the I.R.D.P., R.L.E.G.P., D.R.D.A., N.R.E.P., have been launched and necessary provisions made in the constitution of India, such as (1) Maintenance of Ethnic Identity, and (2) Preservation of the Areas are two important provisions. Despite all these, we will have to pay a little more attention towards the people in the tribal areas, because the problems of the tribals is not of general nature. Their tradition, culture, customs and dress are all different.

[English]

MR. CHAIRMAN: The hon. Member will continue on the next occasion.

Shri H.K..L. Bhagat.

17.58 hrs.

BUSINESS ADVISORY COMMITTEE

[English]

Thirty-ninth Report

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI H.K. BHAGAT): Sir, I beg to present Thirty-ninth Report of the Business Advisory Committee.

SHRI BHAGWAT JHA AZAD (Bhagalpur): This shows how much interest the opposition has in the development of tribal and others.

MR. CHAIRMAN: Mr. Poojary to lay the Paper on the Table.

18.00 hrs.

PAPERS LAID ON THE TABLE CONTD.

[English]

Notification under Customers Act, 1962

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): Sir, I beg to lay on the Table a copy each of Notification Nos. 285/87-Customs and 286/87-Customs (Hindi and English versions) published in Gazette of India dated the 7th August, 1987 together with an explanatory memorandum regarding exemption to synthetic tracks and artificial surfaces imported under the "Scheme for Laying Synthetic Tracks and Artificial Surfaces" of the Department of Youth Affairs and Sports, Government of India, from the whole of the basic, additional and auxiliary duties of customs leviable thereon, under section 159 of the Customs Act, 1962. [Placed in Library see No. LT 4577/87]

MR. CHAIRMAN: The House stands adjourned to meet again on Monday at 11 A.M.

18.01 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Monday, August 10, 1987/ Sravana 19, 1909 (Saka)